

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.353/2001

Monday this the 22nd day of October 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.D.Jayaraj, (Retired Senior Peon),
Income Tax Appellate Tribunal,
Kochi Bench, residing at:
Kayampilli Thundiyl House,
Chalickavattom, Vennala P.O.,
Ernakulam District.

Applicant

(By Advocates S/Shri T.C.Govindaswamy, K.M.Anthru & Martin
G.Thottan)

Vs.

1. Union of India represented by
the Secretary to the Government of
India, Ministry of Law and Justice,
New Delhi.
2. The Registrar,
Income Tax Appellate Tribunal,
Mumbai.
3. The Assistant Registrar,
Income Tax Appellate Tribunal,
Cochin.
4. P.I.Thankappan,
Senior Peon,
Income Tax Appellate Tribunal,
Cochin Bench, Cochin. Respondents

(By Advocate Shri T.C.Krishna, ACGSC(R.1-3)

The application having been heard on 22nd October 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The prayer in this O.A. is for a declaration that the
applicant is entitled to have his pay in the post of Senior
Peon, in the scale 2650-4000, stepped up on par with the fourth
respondent junior with effect from 15.9.1997, in terms of note
9 below Rule 7 of CCS (RP), Rules, 1997, with all consequential

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benefits arising therefrom, and for a direction to the respondents to re-fix the applicant's pay, pension and other retiral benefits and to give him the consequential benefits.

2. The respondents in their reply statement have stated that:

"On considering the various averments raised in the Original Application, it is found that the applicant is entitled for stepping up of pay on par with the pay of the 4th respondent w.e.f. 15.9.97. Respondents have no objection in granting the same."

3. In the light of the above submission made by the respondents in the reply statement, there is no controversy in this O.A. to be settled by the Tribunal.

4. Taking note of the above submission, the application is disposed of directing the respondents to re-fix the pay of the applicant w.e.f. 15.9.97 ^{by} stepping up of pay on par with the 4th respondent and to revise the pension accordingly and to make available to him the monetary benefits flowing therefrom as expeditiously as possible at any rate within a period of three months from the date of receipt of a copy of this order. No cost.

Dated the 22nd October, 2001.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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APPENDIX

Applicant's Annexure

1. Annexure A1: Copy of the representation dated 18.11.98 submitted by the applicant to the 2nd respondent.
2. Annexure A2: Copy of the representation dated 15.10.2000 submitted by the applicant to the 2nd respondent.

Respondent's Annexure

Nil

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